

**IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.**

Present R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Friday on this 11<sup>th</sup> day of September 2020

Cr. M.P. No. 819 of 2020

Paramasivam,  
son of Raja Gopal

...

Petitioner/ Accused

-vs-

State of Tamil Nadu,  
Represented by Inspector of Police,  
Jaihindpuram Police Station.  
Crime No. 1122 of 2020  
under Section 294(b), 336,324,506(ii) IPC

...

Respondent/Complainant.

Bail Petition filed under Section 437 Code of Criminal Procedure.

1) This Petition coming up today before me and upon hearing the order of M/s. Akarathi, Counsel for the Petitioner and upon hearing the argument of Assistant Public Prosecutor, over phone, this court passes the following: -

**ORDER**

2) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested and remanded to Judicial Custody on 07.09.2020 for offences alleged under Section 294(b), 336,324,506(ii) IPC.

3) The Petitioner contended that, he has nothing to do with the offence alleged against him and that he is innocent.

4) The Respondent had strongly opposed granting of bail to Petitioner. The Respondent contended that if the Petitioner is enlarged on bail, there is all possibility for the Petitioner to continue his illegal acts. Further if the Petitioner is enlarged on bail, there is possibility of him, causing disturbance to the Public Peace. The Respondent further contended that the custodial interrogation period is not over and that the investigation is in preliminary stage. As such the Respondent made strong objection for enlarging the Petitioner on bail.

5) Considering the rival submissions made on either side, it could be seen that the Petitioner was remanded to judicial custody only on 07.09.2020 and that the Investigation is in preliminary stage and that the above case has been registered against the Petitioner, similarly case in counter is also registered against the De-facto Complainant. If the Petitioner is enlarged on bail, there is possibility of disturbance to Public Peace. In such circumstances this Court is not inclined to enlarge the Petitioner on bail. Hence the Bail Petition is DISMISSED.

Dictated by me to the Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 11<sup>th</sup> day of September 2020.

S/d- R.Sundara Kamesh Marthandan  
Judicial Magistrate IV,  
Madurai.